

CS NO. _____

AJAY SINGH VS. S.D.M. (CIVIL LINES) & ANR.

11.06.2021

Fresh suit received by way of E-Filing. It be checked and registered.

HEARD THROUGH VIDEO CONFERENCING.

Present: None.

Plaint and documents perused. Submissions heard.

The plaintiff has also moved an application to consider the present matter as urgent in nature.

In court's view, the present matter is urgent in nature.

Let summons of the suit and notice of the application under Order 39 Rule 1 and 2 CPC be issued against the defendants by way of electronic mode on filing of PF in the court or on court's official email address returnable for **21.06.2021**. Plaintiff is directed to file an affidavit of service in the manner in which defendant have been served before the Judicial Branch, Central, Tis Hazari Courts, Delhi by way of email before NDOH.



(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
11.06.2021